

CC No. 345/19
FIR No. 249/2014
PS Mayur Vihar
State Vs. Bhanu Kanwariya

14.08.2020

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020; No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020; No. 1347/DHC/2020 dated 29.05.2020; Order No.16/DHC/2020 dated 13.06.2020; Order No.22/DHC/2020 Dated: 29.06.2020; Order No. 24/DHC/2020 dated 13.07.2020 and; No.26/DHC/2020 dated 30.07.2020.

The hearing of the present matter is being taken up through Video Conferencing through unique court ID hyperlink of this Court on **Cisco Webex Platform** through the static URL flashed on the official website of District courts Delhi in terms of Circular number E-8051-8130/Comp/RADC/ND/2020 dated 03-08-2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, and in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and No. 16/DHC/2020 dated 13.06.2020 and No. 26/DHC/2020 dated 30.07.2020 and; circular No. E-3943-4029/DJ/RADC/2020 Dated 13.06.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

Present (through Video conference):

- : Sh. Maqsood Ahmad, Ld. Chief Prosecutor for the state.
- : Accused Bhanu Kanwariya in person. His main counsel has not joined till 11.30 AM despite the fact that the matter was fixed for 10 am. Now, proxy Counsel Sh. Gaurav Bisht has joined and he seeks adjournment. He was asked to send request in writing on emails id of court which he has sent. His e-mail reads as follows: -

“Respected Sir,

I Gaurav Bisht proxy counsel for the accused in the matter CC/345/2019 State versus Bhanu Kanwariya, request for adjournment for today i.e 14/08/2020 as the file of the above said matter is not traceable and we seek some more time to trace the case file. with all due respect, it's a humble request that if the court may be pleased then please avoid giving the date before 18th of this month as we have to trace the file / regenerate it.

*Regards
Proxy Counsel for accused
Gaurav Bisht”*

Put up on **19.08.2020 for arguments on charge.**

A copy of this order be supplied to the Ld. Prosecutor, the accused person and his counsel, as well as to the IO, through e-mail/WhatsApp.

A copy of this order be also sent to the Computer Branch for uploading on the official website.

Digitally signed by DIG
VINAY SINGH
Date: 2020.08.14 13:44:43
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(Dig Vinay Singh)
Special Judge (PC Act) ACB-02
Rouse Avenue Courts, New Delhi
14.08.2020
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CC No. 344/2019
FIR No. 325/11
PS Tilak Nagar
State Vs. Yatinder Pal Singh

14.08.2020

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020; No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020; No. 1347/DHC/2020 dated 29.05.2020; Order No.16/DHC/2020 dated 13.06.2020; Order No.22/DHC/2020 Dated: 29.06.2020; Order No. 24/DHC/2020 dated 13.07.2020 and; No.26/DHC/2020 dated 30.07.2020.

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Present (through Video conference):

- : Sh. Maqsood Ahmad, Ld. Chief Prosecutor for the state.
- : Accused is present with his counsel Sh. Dharmender Kumar.

In the present matter questions to be asked to the accused in the statement of accused are ready. However, these questions will have to be answered by the accused in the presence of the court and also since signatures of the accused would be required on the statement of accused given by him. In

such circumstances, it is ordered that let the accused physically appear along with his counsel before this court on **Monday i.e. 17.08.2020 at 10.30 a.m.**, so that the questions can be asked and his answers can be recorded.

Put up on **17.08.2020**.

A copy of this order be supplied to the Ld. Prosecutor, the accused and his counsel, as well as to the IO, through e-mail/WhatsApp.

And a copy of this order be also sent to the Computer Branch for uploading on the official website.

Digitally signed by DIG
VINAY SINGH
Date: 2020.08.14
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(Dig Vinay Singh)

Special Judge (PC Act) ACB-02
Rouse Avenue Courts, New Delhi

14.08.2020

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